

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM NO. 215
IB-171(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd Applicant/petitioners
v.

Neeleshwar Mines & Minerals (India) Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.02.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent

Mr. Gaurav Mitra, Ms. Megha Choubey, Advs. for
Bhisham, Superlative & Manogyan
Mr. Sumant Batra, Ms. Niharika Sharma, Advs. for
RP

For the EARCL

Mr. Atul Sharma, Mr. Shashank Lal Kumar, Advs.

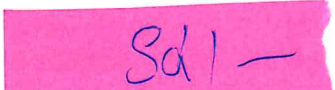
ORDER

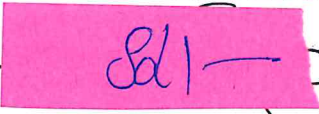
As to the present petition, since the counsel for the corporate debtor is absent despite notice served by the applicant-financial creditor, list this matter with a primary direction to the corporate debtor to be present on the next date of hearing failing which the matter will be decided based on the material placed on record by the petitioner.

Let notice be issued to the corporate debtor by the registry as well as through the counsel for the petitioner.

Process dasti.

List on 28.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)